

SC No.4/19
CNR No.DLCT11000484-2019
State v Akhileshpati Tripathi & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/PHC dated 27.8.2020 of the Hon'ble High Court and Circular issued by Ld. Principal District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Modalities in respect of hearing and Duty Roster of the Judicial Officers bearing No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 and Power Gaz./RADC/2020/E-15009-15097 dated 26.9.2020 respectively.

01.10.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Manish Rawat, Learned Additional PP for the State.
 A-1 Akhileshpati Tripathi, A-4 Suraj, A-5 Sachin, A-6 Lal Babu, A-8 Sachin Gupta, A-9 Radhey Shyam, A-10 Rahul Kumar, A-11 Mithilesh, A-13 Sanjeev, A-14 Himanshu Jain, A-15 Naresh, A-17 Salman and A-18 Smt. Geeta through Sh. Mohit Saroha, proxy counsel for Sh. Prashant Manchanda, learned counsel.
 A-2 Akash Verma and A-3 Malik Mohd. Fahad through Sh. Rishikesh Kumar, learned counsel.
 A-19 Prem Pal and A-20 Kamal through Md. Irshad, learned counsel.
A-7 Hari Chand and A-21 Somwati have already expired.
A-12 Vijay (PO).
A-16 Ramandeep discharged vide order dated 05.01.2019.
 None of the accused appeared through Video Conferencing today.

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The matter is at the stage of recording of statement of accused. The draft questions are being prepared. After finalization of the draft questions under Section 313 Cr.PC, they will be sent to the learned

counsels for the accused on their email ID. Thereafter, the matter will be listed for physical hearing for recording of statement of accused.

As of now, the matter will be listed on **15.10.2020 at 10.30 am** for finalization of the questions under Section 313 Cr.PC. Ld.Counsel for accused persons have also option to suggest questions under section 313 (5) Cr.pc.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 01.10.2020 (SR)**

CC No.256/19
CNR No. DLCT11-000975-2019
CBI vs Virbhadra Singh & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/PHC dated 27.8.2020 of the Hon'ble High Court and Circular issued by Ld. Principal District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Modalities in respect of hearing and Duty Roster of the Judicial Officers bearing No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 and Power Gaz./RADC/2020/E-15009-15097 dated 26.9.2020 respectively.

01.10.2020 (Proceeding through VC on CISCO WEBEX)
Present: None.

On 28.9.2020, A-8 Vakamullah Chandershekar had filed an application in physical form, in closed envelope, seeking permission for renewal of his passport. As per the protocol of physical filing it was kept seperately and envelope has been opened today by the staff on duty and copy of application sent to me on WhatsApp.

It is stated in the application that Passport of the applicant is lying in the court as per the condition of the bail order and its validity is expiring soon.Let notice of the application of A-8 Vakamullah Chandershekar seeking permission for renewal of the passport be issued to the CBI for reply and arguments on

09.10.2020 at 11.00 am.

The Digitally signed order is being sent to Sh.

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Date: 2020.10.01
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Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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(AJAY KUMAR KUHAR)
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 01.10.2020 (SR)

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SC No.10/19
CNR No. DLCT11-000995-2019
State vs Ved Prakash & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/PHC dated 27.8.2020 of the Hon'ble High Court and Circular issued by Ld. Principal District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Modalities in respect of hearing and Duty Roster of the Judicial Officers bearing No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 and Power Gaz./RADC/2020/E-15009-15097 dated 26.9.2020 respectively.

01.10.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Manish Rawat, Learned APP for the State.
A-1 Ved Prakash through learned counsel Sh. Gagan Bhatnagar.
A-2 Mehfuji, A-4 Sakir @ Guddu, A-6 Gulab, A-7 Md. Manjur Alam, A-8 Siraj, A-9 Chand, A-10 Naeed and A-11 Bholu @ Salim through Sh. Imran Ali, learned Legal Aid Counsel for A-2, A-4 and A-6 to A-11.
None for A-3 Md. Asgar.
A-5 Iqbal @ Allaudin (already expired).

Today, the matter was listed for fixing the date for recording of statement of accused on the day of physical hearing of the court.

**AJAY KUMAR
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Matter be now listed for the said purpose on **12.10.2020**
at **02.00 pm.**

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***The Digitally signed order is being sent to
Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court
i.e. readercbi09radc@gmail.com with the direction to place the***

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order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases
RADC, New Delhi : 01.10.2020 (SR)**